

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
RAJYA SABHA  
UNSTARRED QUESTION NO : 167  
(TO BE ANSWERED ON THE 5<sup>th</sup> February 2024)**

**LAND REQUIRED FOR EXPANSION OF RUNWAY OF TIRUPATHI  
AIRPORT**

167. SHRI KANAKAMEDALA RAVINDRA KUMAR

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether over 3.40 acres of land required for expansion of runway of Tirupathi Airport has not been handed over to Government by the State Government of Andhra Pradesh;
- (b) if so, reasons for not handing over of the required land;
- (c) whether Government has taken any steps to acquire the required land from the State Government of Andhra Pradesh;
- (d) if so, the steps being taken, and details thereof; and
- (e) if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a): 3.40 acre land, required for expansion of runway at Tirupati airport, has been handed over to Airports Authority of India by the State Government of Andhra Pradesh.

(b) to (e): Does not arise in view of (a) above.

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